

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO.453 of 2024**

**IN THE MATTER OF:**

**SAMPURNA NAND**

**...APPLICANT**

**Versus**

**R K CONSTRUCTION COMPANY &ORS. ...RESPONDENT**

INDEX

<b>SL. NO.</b>	<b>PARTICULARS</b>	<b>PAGES</b>
<b>1.</b>	<b>Affidavit on behalf of Uttar Pradesh Pollution Control Board.</b>	
<b>2.</b>	<b><u>ANNEXURE-1</u></b> True concern Stone Crusher Unit by UPPCB vide ref. no. 238055/UPPCB/Sonebhadra(UPPCBRO)/CTO/ both/ MIRZAPUR/2025 dated 20.04.2025 for production of Stone Grit @ 200 TPH at Arazi no. 587, 588 and 605 Mi, Village Bhgautidei, Pargana- Bhagwat, Tehsil-Chunar, District-Mirzapur, which is valid upto 31.07.2027	
<b>3.</b>	<b><u>ANNEXURE-2</u></b> True copy of the Inspection Report	
<b>4.</b>	<b><u>ANNEXURE-3 &amp;4</u></b> True copy of Stone Crusher Guideline of Uttar Pradesh Pollution Control Board and Environmental Guidelines for Stone Crushing Units of CPCB(Central Pollution Control Board)	
<b>5.</b>	<b><u>ANNEXURE-5</u></b> compliance status of guidelines of Stone Crushing Units issued by UPPCB by the concerned Unit in the	

	tabulated form along with Photographs and video clip	
<b>6. ANNEXURE-6</b>	compliance status of guideline of Stone Crushing Units issued by CPCB by the above unit in the tabulated form along with Photographs	
<b>7. ANNEXURE-7</b>	Inspection Report Dated 09.06.2022	

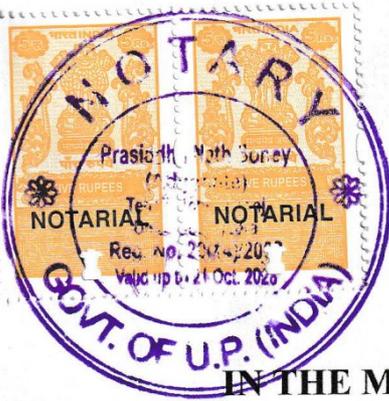
**NEW DELHI**  
**DATED: 22.08.2025**



**(PRADEEP MISRA & DALEEP DHYANI)**  
Counsel for U.P. Pollution Control Board  
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Supreme Court of India,  
New Delhi-110001  
(M.) 9810252518  
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 453 of 2024



2 Tickets Rs. 10/-  
(P.N. SONEY)  
Adv. NOTARY  
T. Chandgani-Sonbadra



IN THE MATTER OF:

Sampurna Nand

.... Applicant

Versus

M/s RK Construction Company & Ors.  
Respondents

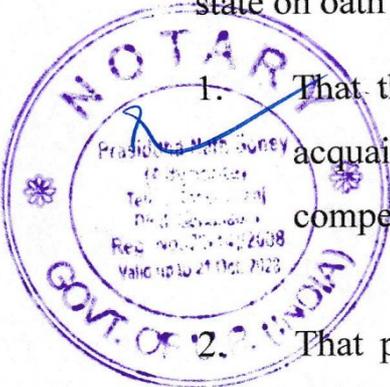
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**AFFIDAVIT ON BEHALF OF THE UTTAR PRADESH  
POLLUTION CONTROL BOARD IN COMPLIANCE OF THE  
ORDER DATED 21.07.2025 PASSED BY THIS HON'BLE  
TRIBUNAL**

I, Ramesh Kumar Singh S/o Shri Bal Ram Singh, aged about 44 years, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:

1. That the deponent in the official capacity mentioned above well acquainted with the facts and circumstances of the case and as such competent and authorized to swear this affidavit.

That present matter is about illegal mining and blasting causing severe environmental pollution on hills in the area of villages Bhagoti Dei, Sonpur, Biyahur and Chakjata, Pargana Bhagwat,

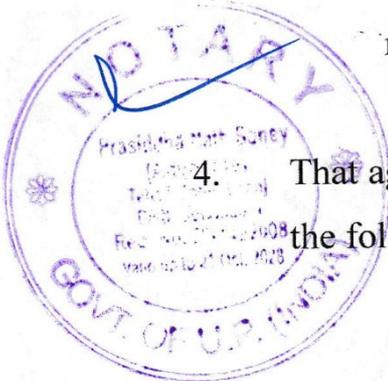


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Police Station Ahraura, Tehsil Chunar in District Mirzapur, Uttar Pradesh.

3. That the above noted matter came up for hearing on 11.02.2025 when the following directions were issued:

“3. UPPCB is directed to file additional response verifying compliance status of respondent no. 1-stone crusher regarding compliance with guidelines issued by CPCB and UPPCB for stone crushers. In its response UPPCB shall specifically give all relevant details regarding the green-belt developed with area, description of species, number of trees planted etc., and also construction of metaled road inside the stone crusher and also about approach road to the stone crusher. UPPCB is also directed to video-graph the premises of respondent no. 1-stone crusher to show the compliance status qua the guidelines issued by CPCB and UPPCB by respondent no. 1- stone crusher and file copy thereof in pen drive alongwith its report. Copies of documents submitted by respondent no. 1-stone crusher with the application for grant of last CTO and also verification report recorded by UPPCB before such grant of CTO be also enclosed with the report.”



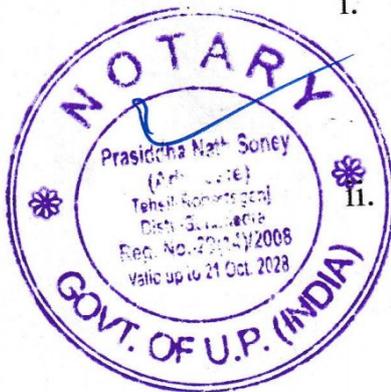
4. That again the above case came up for hearing on 21.07.2025 when the following order was passed:

“2. Learned Counsel for UPPCB seeks some more time to file additional response.



3. Additional response regarding compliance status of respondent no. 1 in respect of each of the guidelines issued by CPCB/UPPCB with all requisite details and supporting photographs and video clips taken for verifying compliance by respondent no. 1 may be filed in tabular format within one month.”
5. That in compliance of the said order, present affidavit is being filed.
6. That Regional Office of UPPCB has conducted a field visit of the concerned Stone Crusher Unit i.e. M/s R.K. Construction Company, Arazi No.57, Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur on 18.08.2025.
7. That as per records available in the office and facts found during field visit of the above concerned Stone Crusher Unit, the observations are as follows :-

- i. During field visit above concerned stone crusher unit was found non-operational.

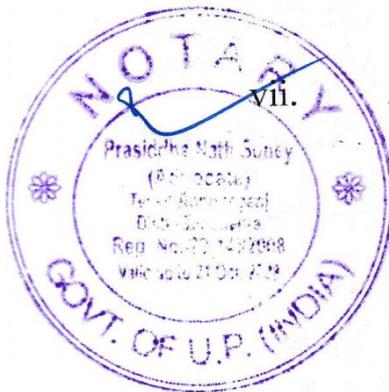


ii. As per record available in this office, CTO (Consent to Operate) has been issued to above concern Stone Crusher Unit by UPPCB vide ref. no. 157839/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 09.06.2022 for production of Stone Grit @ 250 TPH Arazi No. 57, Village-Sonpur, Pargana- Bhagwat, Tehsil-

Chunar, District-Mirzapur, which is valid upto 31.07.2027

**(Annexure No.1).**

- iii. During inspection Air pollution sources such as Primary Jaw Crusher, Vibrating screen, conveyer belts end points were found 04 side covered with metallic sheet/ telescopic suit.
- iv. As wind breaking wall, metallic sheet boundary wall along with pre-cast boundary wall found established along 04 side of the unit with Door of Opening and closing mechanism.
- v. Inside the premises of Stone Crusher Unit, metalled/Concrete road was found established to reduce vehicular dust emission generated during movement of vehicles.
- vi. To control dust emission at End points of conveyer belts water sprinkling mechanism was found established.



- vii. As a green belt 01 Row dense plantation was found in unit along the all side of boundary wall. As per field observation approx. 1125 Nos. of plants of various species such as Pepal, Pakad, Mohgani, Amaltash, Gulmohar, Imli, Arjun, Chitwan etc were found in area of approx. 1.62 acres.
  - viii. To control dust emission 04 Nos. of anti-smog gun was found established in Unit.

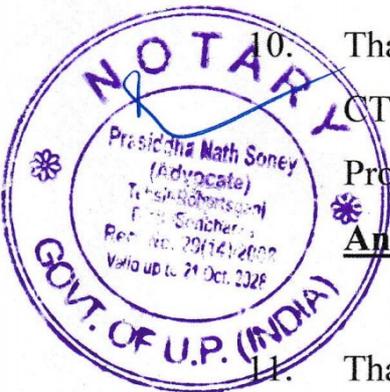
- ix. Further, UPPCB has imposed the environmental compensation on the said stone crusher unit for past violation and defaulting days vide Ref. no.H07232/C-2/NGT-67/224 dated 19.02.2024 and the amount has been deposited by the unit.

A true copy of inspection report is being enclosed herewith and marked as **Annexure No. 2.**

8. That copy of Stone Crusher Guideline of Uttar Pradesh Pollution Control Board and Environmental Guidelines for Stone Crushing Units of CPCB (Central Pollution Control Board) are being annexed as **Annexure No. 3** & **Annexure No. 4** respectively.
9. That in compliance of directions issued by this Hon'ble Tribunal, the point wise compliance status of guidelines of Stone Crushing Units issued by UPPCB & CPCB by in the tabulated form along with Photographs and video clip are being annexed as **Annexure No. 2.**

10. That in compliance of directions of Hon'ble Tribunal the copy the CTO application along with documents were submitted by the Project Proponent and are collectively enclosed herewith as **Annexure No. 5.**

11. That on receipt of CTO application inspection was carried out and the said inspection report dated 09.06.2022 is enclosed as **Annexure No. 6.**



✓

The present affidavit on behalf of the Uttar Pradesh Pollution Control Board is being submitted for kind consideration of this Hon'ble Tribunal.



DEPONENT

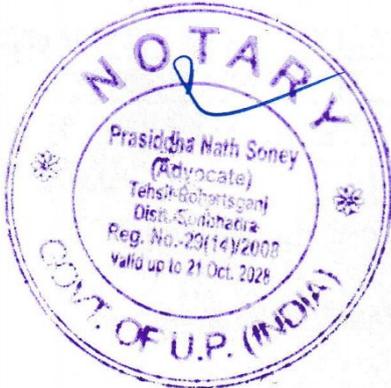
**VERIFICATION:**

Verified at Rekatsungy on this the 22<sup>nd</sup> day of August, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

2052



DEPONENT



Ramesh Kumar  
I, \_\_\_\_\_, do hereby declare that I  
have been identified by Shri. \_\_\_\_\_  
appeared before me on \_\_\_\_\_ at \_\_\_\_\_ a.m./P.m.  
I certified that he/she understands and admits the truthness  
of facts mentioned in the affidavit/declaration and  
administered oath to him

PR SONEY  
ADV.-NOTARY  
TEHsil SONBHADRA



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**157839/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 09/06/2022**

To,

M/s

**R. K. CONSTRUCTION COMPANY**

**ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)**

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

<b>Consent No-16610719</b>	<b>Date-09/06/2022</b>
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CCA is hereby granted to **R. K. CONSTRUCTION COMPANY** located at **ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **R. K. CONSTRUCTION COMPANY** granted for the period from **09/06/2022 to 31/07/2027** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 500.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 250 TPH	250	Metric Tonnes/Hour

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
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(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

**Industrial Effluent Quality Standard**

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

**Air Pollution Source Details**

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	PROCESS EMISSION	NA	00	Particulate Matter	AS PER BOARD NORMS
2	D.G SET in Canopy @ 625 KVA	Diesel	01	Particulate Matter	As per Board Norms
3	D.G SET in Canopy @ 325 KVA	Diesel	02	Particulate Matter	AS per Board Norms

**Emission Quality Standards**

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER BOARD NORMS
2	00	Particulate Matter	AS PER BOARD NORMS
3	02	Particulate Matter	AS PER BOARD NORMS

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

**6. Compulsory documents to be submitted by the Industry/Unit :-**

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

**REGIONAL OFFICER**

Copy to:

TRILOKI  
NATH SINGH

Digitally signed by  
TRILOKI NATH SINGH  
Date: 2022.06.09  
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CEO-2, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW

TRILOKI  
NATH SINGH  
**REGIONAL OFFICER**

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TRILOKI NATH SINGH  
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**Annexure**

**Specific Conditions**

1. This consent to operate is granted to M/s R. K. CONSTRUCTION COMPANY for production of Stone Grits of different sizes @ 250 TPH using stone boulder as raw material at ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR (U.P.).

2. The Geo-Coordinate of the crusher unit is 25.053835 N, 83.0021003 E.

3. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

4. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.

5. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.
6. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.
7. Industry shall comply all the conditions imposed in affidavit No. GA061300 submitted by industry.
8. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.
9. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
10. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.
11. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
12. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
13. The industry shall install air pollution control measures as mentioned below:-
14. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
15. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
16. All belt conveyors shall be covered by the industry.
17. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
18. A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
19. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
20. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
21. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
22. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.
23. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm<sup>3</sup>.
24. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.
25. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
26. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.
27. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.
28. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State

Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

29. This consent is valid for discharge of domestic effluent only.

30. It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

31. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

32. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.

33. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board

**General Conditions:-**

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

TRILOKI  
NATH SINGH

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TRILOKI NATH SINGH  
Date: 2022.06.09  
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**REGIONAL OFFICER**

**Inspection by UPPCB officials of M/s R.K. construction Company, Arazi No. 57 Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur carried on dated 18.08.2025, in compliance of directions issued by Hon'ble NGT vide order dated 21.07.2025 regarding Compliance Status of Guidelines of Stone Crusher issued by UPPCB.**

- Point wise compliance status of guideline of Stone Crushing Units issued by UPPCB(Uttar Pradesh Pollution Control Board) of M/s R.K. construction Company, Arazi No. 57 Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur are tabulated as below:-

Sr. No.	Guidelines/Pollution Control measues	Site/Field observation	Compliance Status <i>(Complying/ Partially/ non-complying</i>
<b>Point No.12</b>	<b>To Control Dust Emission installation of Dust Extractors/Water Sprinkles methods and probably Units must install facility to cover Unit.</b>	<ul style="list-style-type: none"> <li>• Water sprinkling mechanism was found installed at Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts.</li> <li>• Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit.</li> <li>• 04 Nos. of anti-smog gun was found established.</li> <li>• Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts were found covered with tin.</li> <li>• End of Conveyer belts found covered with tin sheet on 04 Sides</li> </ul>	Complying

Sr. No.	Guidelines/Pollution Control measures	Site/Field observation	Compliance Status <i>(Complying/ Partially/ non-complying)</i>
Point No.13	Inside Unit all road must be Metalled/Cement Concrete	Inside premises RCC road was found constructed.	Complying
Point No.14	Units must have mechanism to remove dust of unit premises and water sprinkling system installed to control Dust emission.	<ul style="list-style-type: none"> <li>• Water sprinkling mechanism was found installed at Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts.</li> <li>• Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit.</li> <li>• 04 Nos. of anti-smog gun was found established.</li> </ul>	Complying
Point No.15	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established	<ul style="list-style-type: none"> <li>• As a green belt 01 Row dense plantation was found in plants along the all side of boundary wall. As per field observation approx. 1125 Nos. of plantation of varies species such as Pepal, Pakad, Mohgani, Amaltash, Gulmohar, Imali, Arjun, Chitwan etc done in area of Approx. 1.25 Acres within unit premises. Further, unit has been directed to do more</li> </ul>	Complying

Sr. No.	Guidelines/Pollution Control measures	Site/Field observation	Compliance Status <i>(Complying/ Partially/ non-complying)</i>
		plantations outside of the unit premises or any public/government land.	
<b>Point No.17</b>	<b>Unit shall Construct wind Breaking wall along side unit premises of height minimum 06 meters (Small category) and 06 meters (Medium and large category).</b>	<ul style="list-style-type: none"> <li>As a wind breaking wall metal sheet along with pre cast boundary wall was found established as per Norms along 04 sides of unit.</li> </ul>	Complying
<b>Point No.18</b>	<b>Maximum Height of storage of Raw Material/Product shall be 1.5 Meter below height of wind breaking wall.</b>	Height of raw material was found below the height of boundary wall.	Complying

**Remark:-** Site photographs of above stone crusher is being attached.

**Inspection by UPPCB officials of M/s R.K. construction Company, Arazi No. 57 Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur carried on dated 18.08.2025, in compliance of directions issued by Hon'ble NGT vide order dated 21.07.2025 regarding Compliance Status of Guidelines of Stone Crusher issued by CPCB.**

- Point wise compliance status of guideline of Stone Crushing Units issued by CPCB(Central Pollution Control Board) of M/s R.K. construction Company, Arazi No. 57 Village-Sonpur, Post-Patihatta, Tehsil-Chunar, District-Mirzapur are tabulated as below:-

Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
<b>Point 5.0 (1)</b>	Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produces tiny droplets of water should be provided during raw materials unloading.	<ul style="list-style-type: none"> <li>• 04 Nos. of anti-smog gun was found established.</li> <li>• Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit.</li> </ul>	Complying
<b>Point 5.0 (2)</b>	Unloading of raw material into hopper	<ul style="list-style-type: none"> <li>• Three sides and top should be covered and one side may be kept open for vehicular movement.</li> <li>• Water sprinklers should be provided on approach roads.</li> </ul>	<p>Hopper was not found covered and Sprinkling is done manually.</p> <p>Water sprinkling is done through tanker and manually.</p>	Partially Complying  Complying



Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
<b>Point 5.0 (4)</b>	Secondary Crushing	<ul style="list-style-type: none"> <li>Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>Dry extraction cum bag filter followed by cyclone to be provided for control of emission</li> </ul>	<ul style="list-style-type: none"> <li>Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts were found covered with metal sheet with one side door.</li> <li>End of Conveyer belts found covered with metal sheet along 04 sides.</li> </ul>	Complying
<b>Point 5.0 (5)</b>	Tertiary Crushing	<ul style="list-style-type: none"> <li>Crusher should be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>Dust extraction system connected</li> </ul>	<ul style="list-style-type: none"> <li>Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts were found covered with tin with one side door.</li> </ul>	Complying

Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
		<p>with bag filter to be provided.</p> <ul style="list-style-type: none"> <li>Provision of water mist sprinkling system should be made with adequately designed nozzle which produces tiny droplets of water</li> </ul>	<ul style="list-style-type: none"> <li>End of Conveyer belts found covered with metallic sheet 04 sides.</li> <li>Water sprinkling nozzle mechanism installed along 04 side boundaries of Unit</li> </ul>	
<b>Point 5.0 (6)</b>	Product storage	<ul style="list-style-type: none"> <li>Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.</li> <li>All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.</li> <li>Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not</li> </ul>	<ul style="list-style-type: none"> <li>End of Conveyer belts found covered with 04 sides metal sheet</li> <li>Water sprinkling is done through anti-smog gun.</li> <li>Water sprinkling is done through anti-smog gun</li> </ul>	<p>Complying</p> <p>Complying</p> <p>Complying</p>

Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
		carried away (or whipped out) by wind.		
<b>Point 5.1</b>				
<b>Point 5.1(i)</b>	Wind breaking wall: GI/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.		As a wind breaking wall tin sheet boundary wall along with pre-cast boundary wall was found established as per Norms along 04 sides of unit.	Complying
<b>Point 5.1(ii)</b>	Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metalled.		Inside unit premises and on RAMP RCC road was found constructed.	Complying
<b>Point 5.1(iii)</b>	Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.		<ul style="list-style-type: none"> <li>• Water sprinkling mechanism was found installed at Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts.</li> <li>• Water sprinkling nozzle mechanism installed along 04</li> </ul>	Complying

Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
			<p>side boundaries of Unit.</p> <ul style="list-style-type: none"> <li>• 04Nos. of anti-smog gun was found established.</li> <li>• Primary, Secondary &amp; Tertiary Crusher &amp; conveyer belts were found covered with metal sheet.</li> </ul>	
<b>Point 5.1(iv)</b>	Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.		As a green belt 01 Row dense plantation was found in plants along the all side of boundary wall. As per field observation approx. 1125 Nos. of plantation of varies species such as Pepal, Pakad, Mohgani, Amaltash, GulmoHar, Imali, Arjun, Chitwan etc done in area of Approx. 1.25 Acres within unit premises.	Complying

Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
			Further, unit has been directed to do more plantations outside of the unit premises or any public/ government land.	
<b>Point 5.1(v)</b>	Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.		Primary, Secondary & Tertiary Crusher & conveyer belts were found covered with tin.	Complying
<b>Point 5.1(vi)</b>	Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.		As a green belt 01 Row dense plantation was found in plants along the all side of boundary wall. As per field observation approx. 1125 Nos. of plantation of varies species such as Pepal, Pakad, Mohgani, Amaltash, Gulmohar, Imali, Arjun, Chitwan etc done in area of Approx. 1.25 Acres within unit premises. Further, unit has been directed to do more	Complying

Sl. No.	Guidelines/Pollution Control measures		Site/Field observation	Compliance Status <i>(Complying / Non-complying/ Partially)</i>
	Source emission	Measures to be Taken		
			plantations outside of the unit premises or any public/ government land.	
<b>Point 5.1(vii)</b>	Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.		In Crusher belt RCC road was found constructed.	Complying
<b>Point 5.1(vii)</b>	A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.		Regular Joint inspections done by UPPCB & District Administration.	Complying
<b>Point 5.1(ix)</b>	Health survey of workers should be carried out by the stone crusher on half-yearly basis.		Yet to be done by Unit proponent.	Non-Complying
<b>Point 5.1(x)</b>	New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.		Complied	Complying
<b>Point 5.1(xi)</b>	Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise		Followed by Units	Complying

**Remark:-**Photographs of Site inspection of unit is attached herewith.

Site Photographs of M/s R.K. Construction Arazi No. 57, Village-Sonpur, Post-Patihatta, Tehsil- Chunar, District-Mirzapur inspected by UPPCB Officials on dated 18.08.2025



**Fig:-** Sign Board of Unit



**Fig:-** Covered Primary & Secondary Crusher



**Fig:-** Water Sprinkling at Secondary Crusher



**Fig:-** Covered Conveyer belts



**Fig:- Green Belt along boundaries**



**Fig:- Green Belt along boundaries**



**Fig:- Boundary wall tin shed as wind breaking and Sprinkling**



**Fig:- Tanker for Water Sprinkling**



**Fig:- Flow Meter**



**Fig:- RCC/concrete Road in premises**



**Fig:-** Anti Smog Gun



**Fig:-** Sprinkling system on boundary wall and Plantation



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure No.3

संदर्भ संख्या: H.11497/सी-3/गार्डिल स्टोन क्रेशर-163/22

दिनांक: 1.02/02/2022

सेवा में,

समस्त क्षेत्रीय अधिकारी,  
उ.प्र. प्रदूषण नियंत्रण बोर्ड,  
.....

विषय: प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लांट एवं पल्वराइजर इकाईयों के संबंध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में अवगत कराना है कि दिनांक-06.01.2022 को सम्पन्न हुई 106वीं बैठक में कार्य सूची संख्या-106.22 में प्रस्तुत विषय "प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लांट एवं पल्वराइजर इकाईयों के संबंध में और अधिक प्रभावी कार्यवाही हेतु गाइड लाईन्स बनाये जाने संबंधी प्रस्ताव पर बोर्ड द्वारा निम्नलिखित निर्णय लिया गया।

बोर्ड द्वारा प्रस्तुत प्रस्ताव को अनुमोदित किया गया। साथ ही निर्देश दिये गये कि इस संबंध में वन विभाग की गाइड लाइन को भी संज्ञान में लिया जाये।

उक्त के अनुक्रम में दिनांक-06.01.2022 को सम्पन्न बोर्ड की 106वीं बैठक की कार्यसूची संख्या-106.22 पर बोर्ड के समक्ष "प्रदेश में स्टोन क्रेशर स्क्रीनिंग प्लांट एवं पल्वराइजर इकाईयों के संबंध में बोर्ड की 83वीं बैठक में अनुमोदित गाईडलाइन में संशोधन" किया गया है।

उक्त के अनुक्रम में गाईडलाइन एवं उक्त के संशोधन की छायाप्रति संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक: उपरोक्तानुसार।

भवदीय

*Rajni*  
(आर.के. त्यागी)

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:

1. सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ को संलग्नक सहित अग्रिम कार्यवाही हेतु।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, 2, 4, 5, 6, 7 को संलग्नक सहित अग्रिम कार्यवाही हेतु प्रेषित।

*Rajni*  
मुख्य पर्यावरण अधिकारी, वृत्त-3

*o/c Rajni*

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उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
टी. सी.-12 वी., विभूति खण्ड,  
गोमती नगर, लखनऊ

संख्या-37272/32/2022/102

दिनांक-14/1/22

मुख्य पर्यावरण अधिकारी, वृत्त-3,  
"बोर्ड" मुख्यालय।

दिनांक-06 जनवरी, 2022 को सम्पन्न हुई 106वीं बैठक की निम्नांकित कार्यसूचियाँ, जिनकी छायाप्रतियाँ संलग्न हैं, पर बोर्ड द्वारा उनके समक्ष अंकित निर्णय लिये गये:-

क्र० सं०	विषय	कार्यसूची संख्या	निर्णय
1.	बोर्ड द्वारा 105वीं बैठक में लिए गए निर्णयों की अनुपालन आख्या।	106.02	बोर्ड द्वारा 105वीं बैठक में लिये गये निर्णयों की अनुपालन आख्या का अद्यतन कर यह निर्देश दिये गये कि:- 2. प्रदेश में नये स्थापित होने वाले पेट्रोल पम्प/रिटेल आउटलेट/ईंधन भराव केंद्रों से जनित पर्यावरणीय प्रदूषण की समस्या के रोकथाम हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा संपूर्ण गई गाइडलाइन्स के आलोक में दक्षित संशोधन कर, सुविचारित प्रस्ताव बोर्ड की आगामी बैठक में प्रस्तुत किया जाये।
2.	प्रदेश में स्टोन क्रशर, रिक्विंग प्लाण्ट एवं पत्थराइजर इकाइयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन्स को अधिक्रमिक कर नवीन गाइडलाइन्स बनाये जाने संबंधी प्रस्ताव।	106.22	प्रस्ताव अनुमोदित।

अतः बोर्ड द्वारा लिए गए वर्णित निर्णय के अनुसार अग्रिम कार्यवाही सुनिश्चित कर, कृत कार्यवाही से तत्काल अवगत कराने का कष्ट करें।

सहायक-अध्यक्ष।

मुख्य पर्या० अधि०(प्रशा०)

विषय : प्रदेश में स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर ईकाईयों के सम्बन्ध में बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित गाइडलाइन को अधिक्रमित कर नवीन गाइडलाइन्ड बनाये जाने संबंधी प्रस्ताव :-

उत्तर प्रदेश में स्थापित होने वाले एवं कार्यरत स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर ईकाईयों (जिसको कि आगे इकाई कहा गया है) के सम्बन्ध में बोर्ड की 80वीं बैठक में गाइडलाइन अनुमोदित की गयी थी, जिसको कि बोर्ड की 83वीं बैठक में संशोधित किया गया था। प्रदेश में वर्तमान में चल रहे निर्माण कार्य एवं औद्योगीकरण के अनुक्रम में मा0 मंत्री ग्रामीण अभियंत्रण विभाग, उ0प्र0 द्वारा मा0 मुख्यमंत्री उ0प्र0 से इस आशय का अनुरोध किया गया है कि उ0प्र0 से सटे हुए अन्य राज्यों में स्टोन क्रेशर से सम्बन्धित एवं वर्तमान में प्रचलित गाइडलाइन के दृष्टिगत प्रदेश की गाइडलाइन को संशोधित किया जाए। स्टोन क्रेशर, स्क्रिनिंग प्लांट एवं पल्वराइजर ईकाईयों के संबंध में प्रचलित बोर्ड की गाइडलाइन वर्ष 2010 तदोपरान्त संशोधित गाइडलाइन वर्ष 2011 को सीमावर्ती राज्य यथा मध्य प्रदेश, झारखण्ड, छत्तीसगढ़ एवं राजस्थान राज्य में प्रचलित स्टोन क्रेशर की गाइडलाइन के दृष्टिगत संशोधित किये जाने संबंधी सुकृत स्टोन क्रेशर एसोसिएशन, जनपद-सोनभद्र के प्रत्यावेदन दिनांक-04.07.2020 एवं 10.07.2020 उ.प्र. प्रदूषण नियंत्रण बोर्ड को प्रेषित किया गया तथा मा. उच्च न्यायालय, इलाहाबाद द्वारा प्रकरण में योजित रिट (सी) संख्या-14238/2020 सुकृत स्टोन क्रेशर एसोसिएशन व अन्य बनाम उ.प्र. राज्य व अन्य में दिनांक-28.09.2020 को आदेश पारित किया गया, जिसके सुसंगत अंश निम्नवत् हैं:-

".... The sole grievance of the petitioners is with regard to disposal of the representations dated 4th July, 2020 and 10th July, 2020 pending consideration before the Uttar Pradesh Pollution Control Board.

Having considered facts of the case, we deem it appropriate to dispose of this petition for writ by directing the Uttar Pradesh Pollution Control Board to examine and decide the representations submitted by the petitioners within a period of six weeks from today...."

इस संबंध में राज्य बोर्ड द्वारा गठित समिति की संस्तुति तथा उ.प्र. राज्य के लगभग समरूप भौगोलिक स्थिति वाले राज्य यथा-मध्य प्रदेश, बिहार, हरियाणा, झारखण्ड व राजस्थान में स्टोन क्रेशर से संबंधित प्रभावी गाइडलाइन्स की विवेचना करने के उपरान्त बोर्ड की 80वीं बैठक में अनुमोदित एवं 83वीं बैठक में संशोधित स्टोन क्रेशर से संबंधित गाइडलाइन को अधिक्रमित करते हुए निम्नानुसार नवीन मार्गदर्शिका प्रस्तावित की जा रही है :-

1. राष्ट्रीय/राज्य मार्ग की सड़क के मध्य से कम से कम 250 मीटर तथा अन्य मार्गों (मुख्य जिला मार्ग/अन्य जिला मार्ग) की सड़क के मध्य से कम से कम 100 मीटर दूर इकाई को स्थापित किया जाएगा।
2. आबादी/सार्वजनिक स्थल/शैक्षणिक संस्थान/अस्पताल/धार्मिक स्थल से न्यूनतम दूरी 500 मीटर रखी जाए। इकाई से 500 मीटर की त्रिज्या में स्थित न्यूनतम 20 पक्के अथवा कच्चे मकानों को ही आबादी माना जाएगा।
3. भारतीय रेल की भूमि सीमा से इकाई की दूरी कम से कम 150 मीटर रखी जाए।
4. इकाई की आम के बगीचे/मिश्रित फलों (आम और अन्य) बगीचों (जिसमें कम से कम 100 फलदार वृक्ष हों) संयुक्त नर्सरी के किनारे से दूरियां प्रत्येक दशा में 500 मीटर से कम नहीं होंगी। उल्लिखित दूरियां फल के प्रकार जिसका एकल अथवा सामूहिक क्षेत्रफल 2.5 एकड़ से कम न हो पर निरपेक्ष रूप से लागू होंगी।

5. स्टोन क्रशर की स्थापना हेतु इस गाइडलाइन के उपरोक्त क्रम संख्या-1, 2, 3 एवं 4 पर उल्लिखित तथ्यों की दूरियों के संबंध में राजस्व विभाग, उ.प्र. के संबंधित क्षेत्र के कम से कम तहसीलदार स्तर के अधिकारी से स्थल के भू-स्वामित्व के दृष्टिकोण से नक्शे का सत्यापन कराते हुए सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी. पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन क्षेत्रीय कार्यालय के स्तर से कराया जाए तथा इस प्रकार सत्यापित प्रमाणिक दूरी प्रमाण पत्र ही मान्य होगा।
6. मा0 सर्वोच्च न्यायालय द्वारा रिट याचिका संख्या-I.A. No.- 1598-1600 in W.P.C 202 of 1995 में दिनांक - 04.08.2006 को पारित आदेश के अनुसार राष्ट्रीय उद्यान एवं अन्य प्राणि विहार तथा वन क्षेत्र से 1.0 कि.मी. की दूरी को Safety Zone माना गया है व इस Safety Zone के अन्दर इकाई की स्थापना प्रतिबन्धित है। इस संबंध में वन विभाग द्वारा लगाया गया प्रतिबन्ध लागू होगा।
7. भारत सरकार के पत्र दिनांक-02.12.2009 द्वारा इको सेन्सिटिव जोन घोषित करने संबंधी गाइडलाइन अथवा उ.प्र. राज्य में या उ.प्र. राज्य से सटे राज्यों में वन क्षेत्र एवं अभ्यारण्य को इको सेन्सिटिव जोन घोषित किये जाने की दशा में तथा उक्त इको सेन्सिटिव जोन का कुछ हिस्सा उ.प्र. राज्य की सीमा में आता है तो राष्ट्रीय वन क्षेत्र एवं अभ्यारण्य के प्रतिबन्धों का अक्षरशः अनुपालन इकाई द्वारा किया जाएगा।
8. इस गाइडलाइन के उपरोक्त क्रम संख्या-6 एवं 7 पर उल्लिखित तथ्यों की दूरियों के संबंध में प्रभागीय वनाधिकारी से सर्वे, पैमाईश, वैज्ञानिक तरीकों (यथा जी.पी.एस./गूगल मानचित्र आदि विधियों) द्वारा दूरियों का सत्यापन करते हुए प्रमाणिक दूरी प्रमाण पत्र ही मान्य होंगे एवं वन विभाग के सुसंगत प्रतिबन्ध लागू होंगे।
9. इकाई नदी फ्लड जोन एरिया से कम से कम 500 मीटर दूर होना चाहिए, जिससे इकाईयों द्वारा खनिज अवैध रूप से प्राप्त कर अथवा अवैध खनन कर उपयोग किये जाने की संभावना न हो। इसका सत्यापन सिंचाई एवं जल संसाधन विभाग के प्राधिकृत अधिकारी द्वारा किया जाएगा।
10. इकाई में मुख्य प्लांट एवं मशीनरी चार दीवारी से न्यूनतम 30 मीटर दूर स्थापित करना, वायु प्रदूषण नियंत्रण हेतु नियमानुसार उपयुक्त व्यवस्था, कच्चे माल एवं उत्पाद के भण्डारण करने के लिये पर्याप्त भूमि की व्यवस्था आवश्यक होगी। प्लांट को स्थापित करने के लिये न्यूनतम 1.0 हैक्टेयर भूमि आवश्यक होगी।
11. इकाई की स्थापना हेतु पर्यावरणीय दृष्टि से स्थापना हेतु सहमति (CTE) से पूर्व प्रस्तावित इकाई को कच्चे माल की उपलब्धता के संबंध में खनन विभाग के सक्षम अधिकारी से अनापत्ति/क्लीयरन्स प्राप्त कर, प्रस्तुत करना अनिवार्य होगा।
12. धूल के कणों का उत्सर्जन रोकने की विधि (Dust Extractors) या धूल के कणों को हवा में उड़ने से रोक की विधि (Water Sprinklers) एवं यथासम्भव कवर्ड करने की व्यवस्था इकाई द्वारा की जाएगी।
13. इकाई के अंदर के सभी मार्ग पक्के (Metalled/Cement Concrete) करने होंगे।
14. इकाई की सीमा के अंदर सम्पूर्ण क्षेत्र में धूल को हटाने की व्यवस्था तथा भूमि पर पानी का नियमित छिड़काव किये जाने की व्यवस्था करनी होगी, जिससे धूल के कम हवा में न उड़ सकें।

15. इकाई के चारों तरफ कम से कम 33 प्रतिशत भू-भाग पर धूल कणों को रोकने वाली प्रजातियों के पेड़ की हरित पट्टी का विकास कर उसको संरक्षित करना होगा एवं इसके संबंध में लेआउट प्लान बोर्ड में जमा करना होगा तथा हरित पट्टिका का विकास करने की कार्यवाही स्थापनार्थ सहमति प्राप्त करने के उपरान्त 6 माह में पूरी करनी होगी।
16. धूल एवं ध्वनि प्रदूषण के नियंत्रण में उपयोग होने वाली विधियों एवं उपकरण इकाई मालिक द्वारा अपने स्वयं के खर्चे पर स्थापित करने होंगे। धूल एवं ध्वनि प्रदूषण के नियंत्रण विधियों को इकाई में अनवरत कार्यरत रखने की जिम्मेदारी इकाई स्वामी की होगी।
17. ऐसे स्टोन क्रशर इकाईयाँ, जो कि नवीन गाइडलाइन के लागू होने के उपरान्त स्थापित की जायेंगी, उनके द्वारा उद्योग परिसर के चारों ओर लघु श्रेणी के स्टोन क्रशर इकाईयो हेतु न्यूनतम 5 मीटर ऊंची तथा मध्यम एवं बृहद श्रेणी की स्टोन क्रशर इकाईयो हेतु न्यूनतम 6 मीटर ऊंची विण्ड ब्रेकिंगवाल का निर्माण किया जाना अनिवार्य होगा। विण्ड ब्रेकिंग वाल सबसे ऊंची कन्वेयर बेल्ट से न्यूनतम 1 मीटर ऊंची होगी। विण्ड ब्रेकिंग वाल के रूप में जी.आई.शीट/अन्य बैरिकेटिंग व्यवस्था के साथ नटबोल्ड से टाइट न्यूनतम 08 एम.एम. मोटी टीन की चादर ही मान्य होगी।
18. किसी भी स्थान पर भण्डारित पदार्थ (कच्चा माल/उत्पादित माल) की अधिकतम ऊंचाई विण्ड ब्रेकिंग वाल की ऊंचाई से 1.5 मीटर कम रखा जाना सुनिश्चित किया जाएगा।
19. इस गाइडलाइन के लागू होने के पूर्व से स्थापित इकाई जिसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त थी, परन्तु वह इस गाइडलाइन के अनुसार मानकों के अनुरूप न हो, उसे मानक के अनुरूप स्थल पर स्थानान्तरण (शिफ्ट) किये जाने हेतु अधिकतम 2 वर्ष की छूट रहेगी।  
परन्तु ऐसी इकाई जो इस गाइडलाइन के अनुरूप नहीं है एवं उसे विगत वर्षों में राज्य बोर्ड से स्थापनार्थ अथवा संचालनार्थ सहमति प्राप्त नहीं थी को तत्काल प्रभाव से बन्द कराया जाएगा।

नोट:- इस गाइडलाइन में वर्णित दूरियों का आंकलन एरियल डिस्टेन्स द्वारा किया जाएगा।

अतएव बोर्ड से समक्ष प्रस्ताव है कि-

प्रदेश में वर्तमान में चल रहे निर्माण कार्यों एवं औद्योगिकीकरण की गति को बनाये रखने के दृष्टिगत पर्यावरणीय दृष्टि से संतुलित विकास एवं पर्यावरण संरक्षण के उद्देश्य से प्रदेश में स्टोन क्रेशर, स्क्रीनिंग प्लाण्ट एवं पल्वराइजर इकाईयो हेतु बोर्ड की 80वीं बैठक में अनुमोदित तथा 83वीं बैठक में संशोधित गाइडलाइन को अधिक्रमित करने एवं नवीन गाइडलाइन लागू किये जाने हेतु अनुमोदन प्रदान करना चाहें।

**Environmental Guidelines  
for  
Stone Crushing Units**



**Central Pollution Control Board**

**Ministry of Environment, Forest and Climate Change**

**Parivesh Bhawan, East Arjun Nagar**

**Delhi-110032**

**(July, 2023)**

## 1.0 Introduction

Stone crushing sector is an important industrial sector engaged in producing crushed stone of various sizes (40 mm.20 mm.10 mm. crushed sand, stone dust etc) depending upon the requirement which acts as raw material for various construction activities.

Stone crushing operation releases a substantial amount of fugitive dust, which not only pollute the environment, but also pose a health hazards to the workers and the surrounding population. The growth in infrastructure is leading to increase in demand of raw materials, thereby resulting in the need to set up new stone crushing units or increase production from existing units. This poses a challenge to maintain the ambient air quality, which is possible if environmental guidelines predetermined by the industry concerned are followed.

Inventory and information about stone crushing units gathered from 27 SPCBs/PCCs (Arunachal Pradesh, Andaman & Nicobar island, Assam, Bihar, Chandigarh, Chhattisgarh, Daman, Dadra & Nagar Haveli, Goa, Gujarat, Haryana, Himanchal Pradesh, Jharkhand, J&K, Karnataka, Kerala, Madhya Pradesh Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Punjab, Sikkim, Tripura, Uttarakhand), and the data received indicates that there are about 16,931 stone crushing units with capacity ranges between 0.1 TPH to 1,400 TPH.

## 2.0 Classification of Stone Crushing Units

Based on the information received from SPCBs/PCCs, stone crushers may be classified into small, medium and large-scale in terms of production capacity.

S.No.	Category	Production capacity (TPH)
1.	Small Scale	Up to 25
2.	Medium Scale	26 to 100
3.	Large Scale	100 above

### 3.0 Stone Crushing Process

The stone crushing process can be broadly divided in following stages:

**3.1 Transportation of raw material:** Stones extracted from various sources are transported to stone-crushing units by means of trucks, trailers or automatic dumpers.

**3.2 Primary crushing:** Mined stones are fed directly into the primary crusher through stone feeders. The primary crusher breaks large stones and boulders into 100-140 mm size stones. Crushed stones are sent to secondary crusher for further reduction into smaller sizes. Various types of crushers are used in stone crushing industry. Jaw crushers are widely used as primary crushers.

**3.3 Secondary crushing:** After primary crushing, crushed stones are fed to secondary crushers through conveyor belts. In this stage, stones are further crushed to a size of 40-60 mm to 10 mm or even smaller. Stone crushing units use different types of crushers for secondary crushing. Granulator or cone crusher is usually used for secondary crushing.

**3.4 Screening:** From secondary crusher, crushed stones are transferred for screening through a conveyor belt. Screening is the process for segregating products of various sizes. Different mesh size screens are aligned one below the other and each screen is connected to a separate conveyor belt for discharging different size products. Mass that remains on the screen is called 'oversize' and material that passes through screen is called 'under size'. Oversize is returned to secondary crushers for further crushing and then again to screen. Under size is discharged through a 'telescopic chute' and screened products of various sizes are conveyed to stockpiles by belt conveyors. Different types of screens are used such as; grizzly-type screen, vibrating screen and rotary screen. Vibrating screens are most commonly used.

**3.5 Tertiary crushing:** Tertiary crushing is carried out in units that produce stone dust as their primary product. Dust is usually a by-product of stone crushing process. Units that produce dust, install a separate machine, usually roller crushers. Stones of size 10-20 mm are sent to roller crushers for grinding into fine dust.

**3.6 Product storage and loading:** After crushing and screening, final product is transferred to a conveyor belt which distributes the product into different stockpiles, depending on size of the product. The product/fines are either stored as stockpiles or directly loaded into trucks & dumpers and transported.

#### **4.0 Environmental issues associated with Stone Crushing Units**

The major environmental issue due to operation of a stone crushing unit is fugitive dust emissions which is contributed by the following processes:

- **Primary crushing:** Primary crushers breaks large boulders into smaller sizes. Crushing process as well as unloading of stones generate a substantial amount of fugitive dust. Mechanism for water sprinkling is provided to reduce fugitive dust. Some primary crushing areas are partially or completely covered with a shed as a measure to further prevent the fugitive dust emissions to surroundings, however at some places partial coverings provided which do not appear to be sufficient to such emissions.
- **Secondary crushing:** Compared to primary crushing, fugitive dust emitted at secondary crushing is relatively higher. Generally, insufficient covered shed provided in the process results in fugitive emissions.
- **Screening:** Screening process is also a source of fugitive dust emissions. As the material is conveyed to screen from secondary crusher, screen vibrates and thus, separates the material of different sizes resulting into huge amount of fugitive dust emissions. Generally, units provide covered shed and water sprinklers to combat

dust emissions however, improper design and operation of sprinklers and improper covering is an issue.

- **Tertiary crushing:** Fugitive emissions are generated during grinding of stones into fine dust.
- **Conveyor Belt:** Conveyor belts are primary means of transferring raw materials and products from one end to the other. Movement of products on the conveyor belts is a potential source of fugitive dust emissions. To reduce dust emissions, water sprinkling arrangement is provided on each belt. Some units cover conveyor belts either with sheets or thick cloth to reduce dust emissions.
- **Product release and storage:** Fugitive emissions generated during transfer of material through telescopic chutes is lower than that generating during direct disposal of product on stockpile. Material, such as stone dust, stored in open areas is are also a potential source of fugitive dust emissions.
- Although no process waste water is generated from stone crushing units, however, water is used for sprinkling, conveyed to settling tanks of appropriate size which is recycled and reused in process.

### 5.0 Environmental Guidelines for Stone Crushing Units

The stone crushing units should adopt following environmental guidelines to prevent/suppress fugitive dust emissions from their operation:

Source of emission	Measures to be Taken
Unloading of raw material for storage	Water sprinkling with adequately designed nozzle which produce tiny droplets of water should be provided during raw materials unloading .
Unloading of raw material into hopper	<ul style="list-style-type: none"> <li>• Three sides and top should be covered and one side may be kept open for vehicular movement.</li> <li>• Water sprinklers should be provided on approach roads.</li> </ul>

Primary Crushing/ Jaw Crusher	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Primary crushers/jaw crushers should be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions (<b>Figure-1</b>)</li> <li>• Water sprinkler system with adequately designed nozzle which produce tiny droplets of water should be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.</li> </ul>
Secondary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.</li> </ul>
Screening	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Door to be kept closed during operation.</li> <li>• Flexible covers where conveyors pass through the screen house should be installed at entries and exits of conveyors to screen house.</li> <li>• Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling systems with adequately designed nozzle which produce tiny droplets of water should be made at inlet/outlet of screens.</li> </ul>
Tertiary Crushing	<ul style="list-style-type: none"> <li>• Crusher should be completely enclosed by G/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance. Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water mist sprinkling system should be made with adequately designed nozzle which produce tiny droplets of water.</li> </ul>

Conveyor Belts	Conveyor belts should be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produce tiny droplets of water.
Discharge points	Flexible Telescopic chute from top of discharge point to the ground level should be provided ( <b>Figure-2 &amp; Figure-2(a)</b> ).
Product storage	<ul style="list-style-type: none"> <li>• Properly designed telescopic chute of adequate length of suitable material should be provided at ends of conveyor so that dust generated from this section is contained at source.</li> <li>• All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.</li> <li>• Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.</li> </ul>

### 5.1 General Measures

- i. Wind breaking wall: G/MS/brick wall should be provided along the periphery of crusher. Height of the wall should be 3-ft more than the highest node of the crusher.
- ii. Roads: Metaled/concrete roads should be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- iii. Housekeeping: To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzle which produce tiny droplets of water, as such system is more effective in dust control with significant reduction in consumption of water. Fine dust accumulated and bag filters in the crushing area should be cleaned at regular intervals and the collected dust should be stored in sacks for further sale or disposal.
- iv. Plantation: 2-3 rows of tall trees should be planted around the periphery of crusher.
- v. Housing should be open for movement of mechanical drivers, conveyor belts, etc. should be sealed properly with flexible rubber flaps.

- vi. Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs should be displayed on the display board at the entrance.
- vii. Transportation: Vehicles carrying any kind of material should be completely covered.
- viii. Regular wetting of roads should be done to suppress dust within the premises to control dust emission re-suspension.
- ix. Water consumption and handling: Unit should provide settling tanks of appropriate size and recycle & reuse of the water in process. Crusher should provide a water storage tank with adequate capacity. In case of use of groundwater, stone crushing unit should obtain permission to extract groundwater from the Central Ground Water Authority (CGWA)/Ground Water Department (GWD) of the State/UT. Unit should maintain proper log book of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

#### **6.0 Regulatory/Monitoring Mechanism for Stone Crushing Unit**

- i. Stone crushing unit should obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
- ii. Unit while applying for CTO/renewal of consent, should upload the duly filled checklist attached at **Annexure-1** along with digitally tagged photographs and videos of the crushing unit to ensure compliance of the conditions mentioned in the guidelines. SPCBs/PCCs should digitally verify the said conditions before issuance of CTE/CTO/renewal of consent.
- iii. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage.
- iii. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by concerned SPCB/PCC.

- v. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/SPCB guidelines – in upwind and downwind directions.
- vi. Stone crushing unit should develop green belt as per the plan approved by concerned Department of the State/UT.
- vii. Local authorities should associate with stone crusher associations for the construction of metalled road in the entire crusher zone.
- viii. A District Level Committee should be constituted under chairmanship of District Magistrate/Deputy Commissioner so that surprise inspections for surveillance of stone crushing units located under their jurisdiction can be carried out on regular basis.
- ix. Health survey of workers should be carried out by the stone crusher on half-yearly basis.
- x. New Crushers should be allowed to operate only in dedicated crusher zones as per the siting policies of SPCBs/PCCs.
- xi. Stone crusher unit should be operated only during day time (i.e. 6.00 AM to 10.00 PM) to avoid inconvenience to the nearby residents due to ambient noise.



**Figure-1:** Covering of Primary/Jaw crusher



**Figure-2:** Chute from top of discharge point



**Figure-2(a):** Chute from top of discharge point

## Annexure-1

## Format/Checklist for SPCBs/PCCs before issuance of CTE &amp; CTO

S. No.	Fugitive Emission Source Locations	Checklist for compliance of conditions of Environmental guidelines	Yes/No
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles (Upload photo/videos).	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo/videos).	
3.	Secondary, Tertiary crushers and Screener	Dry extraction cum bag filter followed by cyclone. (Upload photo).	
4.	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts (Upload photo).	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall (Upload photo)	
<b>General</b>			
6.	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)	
7.	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	

8.	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9.	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
9.	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from SPCB/PCC	
10	Covering of vehicles	Covering of vehicles carrying any kind of material .	
11	CCTV/PTZ camera	CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering entire area with minimum of 30 days data storage	
12	Photos/videos	Upload photographs/videos ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal	

\*\*\*\*

**FORM 1**  
**CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

R. K. CONSTRUCTION COMPANY, ARAZI NO.  
57, AREA-1.0120 HECTARE, VILL. SONPUR,  
POST-PATIHATTA, TEH. CHUNAR, DISTT.  
MIRZAPUR(U.P.)  
City:CHUNAR  
Block:Chunar  
District:MIRZAPUR

Dated

01/06/2022

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

RAJ KUMAR SINGH for a period upto 5 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. RK CONSTRUCTION COMPANY PERSONAL DETAILS 1.pdf (Attached)
2. RK CONSTRUCTION COMPANY BALANCE SHEET 1.pdf (Attached)
3. RK CONSTRUCTION COMPANY ENCLOSURE (Attached)
4. RK CONSTRUCTION COMPANY AFFIDAVIT (Attached)

**Yours faithfully,**

Signature

Name of the applicant: RAJ KUMAR SINGH

Address of the Applicant: ARAZI NO. 57, AREA-  
1.0120 HECTARE, VILL. SONPUR, POST-  
PATIHATTA, TEH. CHUNAR, DISTT.  
MIRZAPUR

## ANNEXURE TO FORM

## New Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining hereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Dec
9. a) Number of workers attending the factory shift wise &/ or per day : 4  
b) Number of workers residing in the premises : 2
10. For local bodies only:-  
a) Present population : N.A.  
b) Population covered under regular sewer facilities : N.A.  
c) population having septic tank/Soak pit facilities : SEPTIC TANK/SOKPIT INSTALLED  
d) Population covered by conservancy latrines : N.A.
11. For Industries Only:-

## A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
BOLDER-250 TPH	MINING	250	STONE GRITTS-250 TPH

## Fuel Details:-

Fuel	Consumption
Diesel	0.15

## B. Give the list Products and By Product Details

Product Name	Quantity
STONE GRITTS-250 TPH	250

ByProduct Name	Licence Qty	Installed Qty
N.A.	00	00

## C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
N.A.	00

on A

State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	1.0
Others(Dust Suppression)	5.0
Others(Plantation)	1.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	1.0
Others(Dust Suppression)	0.0
Others(Plantation)	0.0

(B) State how measurement of rate and quantity are carried out: N.A.

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes
15. (a)Is domestic effluent allowed to get mixed in industrial effluents? No
16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. No
- (b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No
- (c)If approved, furnish the authority (Two certified copies to be sent)
- (d)If any effluent from any shop/ shops toxic? If so volume of this effluent N.A.

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares

AS ENCLOSED

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	1.0
Others(Dust Suppression)	0.0
Others(Plantation)	0.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. No

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- Methods of determination as approved by the Board will be followed for determination of above

ned parameters.

- (b) Is the effluent toxic No
- (c) State if the Industrial effluent is having Unpleasant Smell
- (d) Is there any hidden change of temperature exceeding 10\*c at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments APCAS AS PER NORMS

24. Has the land/premises, etc., for which the application is made open? No

Highly polluting material : N.A.

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
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**Section A**

**Altered**

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Comsumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
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13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	
<b>Material for construction of Stack:</b>	
<b>Stack Attached to:</b>	
<b>Height above ground level(in metres):</b>	
<b>Height above roof(in metres):</b>	
<b>Stack Top:</b>	
<b>Inner dimensions (in meters):</b>	
<b>Gas quantity-m<sup>3</sup>/hr:</b>	
<b>Flue gas temperature 'C:</b>	
<b>Exit velocity of gas/sec:</b>	

(a) Flue gas emission

Stack No.	Type of fuel	Quantit y of fuel/hr	Type of firing	So2	Nox	CO/HC	Particul ates	Others
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(b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So <sub>2</sub>	Co <sub>2</sub>	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify
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(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : N.A.

15. Give details of laboratory facilities available for analysis of emission : IN PREMISES

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
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18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
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19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-RS. 1 CR. TO 10 CR.  
Year of Investment is :-2017

(b) The estimated expenditure for implementation of the scheme to control air pollution :N.A.

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : N.A.

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : N.A.

(e) Further action that is being taken up by the firm to control air pollution. : N.A.

20. Other relevent information, if any

: NO ANY WATER POLLUTION GENERATED

Signature

Name and Address of the applicant on behalf of : RAJ KUMAR SINGH,ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR

Name and Address of the Firm on behalf of which application is made : RAJ KUMAR SINGH,ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR

## andatory Notes for filing in form and the Annexure .

ne notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act, 1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores. Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

### Additional Documents suggested for submission:

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

- pollution control devices, hazardous waste treatment and disposal areast .
- Manufacturing process flow sheet, with description note on the manufacturing process for each product .
- Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .
- 6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .
- 7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .
- 8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act,**

- 1.
- (a) Full name of the applicant with address : RAJ KUMAR SINGH, ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR (Tel. No.) 7007123729-7007123729
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : 9056/R.K. CONSTRTOION CO./NOC/2017,03/05/2017
- (d) Full Address of the registered office : BOARD NOC
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : RAJ KUMAR SINGH  
 ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)  
 7007123729
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : R. K. CONSTRUCTION COMPANY  
 Address: ARAZI NO. 57, AREA-1.0120 HECTARE, VILL. SONPUR, POST-PATIHATTA, TEH. CHUNAR, DISTT. MIRZAPUR(U.P.)  
 Tel. No.: 7007123729-7007123729  
 E-mail : my180577@gmail.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MIRZAPUR  
 Town/Village: CHUNAR  
 City Survey no./Revenue Survey no.: 57  
 Khata No.: -  
 Area in Hectares: AS ENCLOSED
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : May, 2017
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other  
 District: MIRZAPUR  
 Corporation: N.A.  
 Village Panchayat: SONPUR  
 Contonment: N.A.  
 Defence Deptt: N.A.  
 State Govt: UTTAR PRADESH  
 Prohibited areas: N.A.  
 Others: N.A.
6. (a) State whether plant site has been declared as prohibited area: : NO

(b) If yes, state the name of the Authority and furnish a : -  
certified copy of the order under which the area has  
been declared as prohibited area



उत्तर प्रदेश UTTAR PRADESH

GA 061300

...Ticket Rs. 10.00

Ranjeet Singh  
Notary - Sonbhadra

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,  
सोनभद्र।

मैं राजकुमार सिंह पुत्र श्री विजय प्रताप सिंह, उम्र-41 वर्ष, निवासी ग्राम-गऊ घाट, त्रिमोहानी, जनपद मीरजापुर का मूल निवासी हूँ। मैं शपथ पूर्वक निम्नलिखित बयान करता हूँ :-

1. यह कि मैं मेसर्स आर०के० कंस्ट्रक्शन कंपनी, आराजी नं० 57 रकबा-1.0120 हेक्टेयर, ग्राम सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर का प्रोपराइटर हूँ।
2. यह कि उद्योग मेसर्स आर०के० कंस्ट्रक्शन कंपनी, ग्राम सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर के आराजी संख्या 57 रकबा-1.0120 हेक्टेयर पर स्थापित किया गया है। उद्योग स्थल का जिओ को-ऑर्डिनेट्स अक्षांश-25.053835 एवं देशान्तर-83.0021003 है।
3. यह कि राज्य बोर्ड के संदर्भ संख्या-9056/मे० आर०के० कंस्ट्रक्शन कं०/एन०ओ०सी०/2017 दिनांक-03.05.2017 द्वारा निर्गत अनापत्ति प्रमाण-पत्र के अनुसार ही 250 टन/घण्टा की दर से स्टोन एग्रीगेट्स उत्पादन की क्षमता का ही प्लांट स्थापित एवं संचालित किया जाता है।
4. यह कि राज्य बोर्ड के ऑनलाइन संदर्भ संख्या-27712/UPPCB/Sonbhadra(UPPCBRO)/CTO/WATER/MIRZAPUR/2018 दिनांक-12.07.2018 द्वारा सहमति आदेश जल वर्ष, 31.12.2022 तक एवं ऑनलाइन संदर्भ संख्या-27709/UPPCB/Sonbhadra(UPPCBRO)/CTO/Air/MIRZAPUR/2018 दिनांक-21.06.2018 द्वारा वर्ष, 31.12.2022 तक सहमति आदेश वायु निर्गत किया गया है।
5. यह कि उद्योग द्वारा जमीन की सतह से 12 फीट ऊँची विण्ड ब्रेकिंगवॉल स्थापित किया जाना प्रस्तावित है तथा प्रस्तावित स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म की पौधों की हरित पट्टिका विकसित की गयी है।
6. यह कि उद्योग द्वारा केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा बनाये गये गाइडलाइन्स के अनुसार समुचित वायु प्रदूषण नियंत्रण व्यवस्थायें स्थापित की गयी है।
7. यह कि उद्योग की संचालन का कार्य राज्य प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त करने के उपरान्त ही प्रारम्भ किया जायेगा।
8. यह कि उद्योग द्वारा प्राइमरी जॉ क्रशर, सेकेण्डरी जॉ क्रशर, वाइब्रेटिंग स्क्रीन्स, समस्त कन्वेयर बेल्ट्स को पूर्णतया कवर्ड किया जायेगा तथा समस्त प्रक्रिया उत्सर्जन श्रोतों, विण्ड ब्रेकिंग वॉल पर डस्ट सप्रेसन हेतु वाटर स्प्रीकलिंग सिस्टम की व्यवस्था स्थापित की गयी है।

क्रमशः पृष्ठ 2... पर



*Ranjeet Singh*

Name of Party  
Date of Birth  
Name of Parents  
State of Origin

श्री राज कुमार सिंह  
श्री राज कुमार सिंह  
श्री राज कुमार सिंह

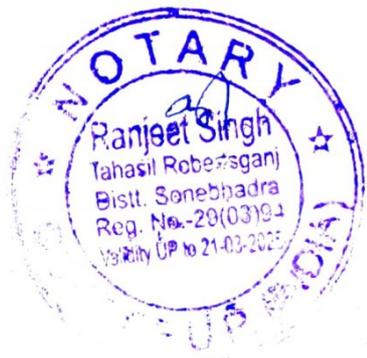
Notary Public for L.N. &  
Court Campus  
Sahar

Raj Kumar

श्री राज कुमार सिंह  
श्री राज कुमार सिंह  
31.5.22

Raj Kumar Singh  
Person identified by shri. Raj Kumar Singh  
appeared before me on 31.5.22  
at ... am. pm. and certified that he  
understands the facts mentioned in  
the affidavit/Declaration, which are  
true, and I accompanied each to his

Raj Kumar Singh  
Notary  
Member Council for L.N. &



4000

9. यह कि उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन में विद्युत खपत के मापन हेतु पृथक इनर्जी सबमीटर स्थापित किया गया है।
10. यह कि उद्योग द्वारा डस्ट सप्रेसन हेतु स्थापित वाटर स्प्रींकलिंग सिस्टम में जल खपत की मात्रा की मापन हेतु प्रस्तावित बोर वेल पर इलेक्ट्रो मैग्नेटिक फ्लोमीटर स्थापित किया गया है।
11. यह कि उद्योग द्वारा मा0 एन0जी0टी0/ओवर साईट कमेटी/केन्द्रीय प्रदूषण नियंत्रण बोर्ड/ उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर के सम्बन्ध में जारी आदेशों/निर्देशों का अक्षरशः अनुपालन किया जायेगा।
12. यह कि उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के अन्तर्गत वर्णित प्राविधानों तथा निर्धारित पर्यावरण मानकों का पूर्णतया अनुपालन जायेगा।
13. यह कि उद्योग में घरेलू प्रयोजन के फलस्वरूप जनित बहिःश्राव के शुद्धीकरण हेतु सेप्टिक टैंक/ सोकपिट की व्यवस्था स्थापित की गयी है। उद्योग द्वारा औद्योगिक उत्प्रवाह का निस्तारण नहीं किया जायेगा।
14. यह कि उद्योग द्वारा स्टोन क्रशर में कच्चे माल के रूप में प्रयोग किये जाने वाले स्टोन बोल्टर्स प्राप्त करने हेतु आपूर्तिकर्ता संस्था के मध्य का अनुबन्ध संचालन से पूर्व राज्य बोर्ड को प्रेषित किया जायेगा।
15. यह कि उद्योग परिसर के अन्दर बोल्टर रोड (मेटल रोड) स्थापित किया जायेगा तथा इसका समय-समय अनुरक्षण किया जायेगा।
16. यह कि उद्योग द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) तथा वायु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) में वर्णित प्राविधानों का पूर्णतया अनुपालन किया जायेगा।
17. यह कि उद्योग वन विभाग की भूमि पर स्थापित नहीं है।
18. यह कि उद्योग द्वारा फायर एण्ड सेफ्टी डिपार्टमेन्ट द्वारा बनाये गये गाइडलाईन्स का पूर्णतया अनुपालन किया जायेगा तथा उद्योग में कार्यरत कार्मिकों को सुरक्षा उपकरण के रूप में मास्क/ गम्बूट्स / गोगल्स /हेलमेट आदि उपलब्ध कराया गया है।
19. यह कि मेरे उद्योग के सम्बन्ध में पर्यावरण विभाग, उ0प्र0 शासन द्वारा गठित अन्तर्विभागीय समिति द्वारा की जाँच आख्या के सम्बन्ध में राज्य प्रदूषण नियंत्रण बोर्ड एवं पर्यावरण विभाग, उ0प्र0 शासन द्वारा कोई निर्णय लिया जाता है, तो मुझे सर्वमान्य होगा।
20. यह कि स्टोन क्रशर के संचालन हेतु 625 के0वी0ए0(01 अदद) एवं 325 के0वी0ए0(01 अदद) का एकास्टिक एन्क्लोजर युक्त डी0जी0 सेट स्थापित किया गया है जिसमें आवश्यकतानुसार डीजल का उपयोग किया जायेगा। डी0जी0 सेट से संबन्धित धुँवारे की ऊँचाई मानकों के अनुसार रखी गयी है।
21. यह कि स्थापित उद्योग प्रोपराइटरशिप फर्म है तथा प्रोपराइटरशिप से संबन्धित प्रपत्र आवेदन-पत्र के साथ यू0पी0ओ0सी0एम0एम0एस0 पोर्टल पर अपलोड कर दिया गया है।
22. यह कि उद्योग का प्रस्तावित स्थल राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर उद्योगों हेतु बनायी गयी स्थल सम्बन्धी गाईडलाइन के अनुरूप है तथा प्रस्तावित स्थल के 1.0 कि0मी0 त्रिज्यक दूरी के अन्दर कोई आबादी, स्कूल, अस्पताल एवं सार्वजनिक भवन स्थित नहीं है। इस सम्बन्ध में भी उक्त दूरी का उल्लेख किया गया है तथा इसकी छायाप्रति भी आपके कार्यालय में प्राप्त करा दिया गया है।
23. यह कि उद्योग स्थल पर्यावरणीय की दृष्टिकोण से उपयुक्त है। राज्य प्रदूषण बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र दिनांक-03.05.2017 में निहित शर्तों का अक्षरशः अनुपालन किया जाता है।  
यह कि उद्योग का कुल विनियोजन एक करोड़ से दस करोड़ के मध्य है। नवीनीकरण सहमति शुल्क सहित 05 वर्षों हेतु निवेश मित्र के माध्यम से ऑनलाइन आवेदन प्रेषित किया जा रहा है। अतः आपसे निवेदन है कि उक्त के दृष्टिगत स्टोन क्रशर के संचालन हेतु सहमति आदेश जल एवं वायु निर्गत करने की कृपा करें जिससे प्लांट का संचालन किया जा सके।  
मेरे द्वारा उपरोक्त क्र0सं0 01 से 23 तक पर दी गयी सूचनायें पूरे होशों हवाश में दी गयी है तथा इसमें कोई तथ्य छिपाया नहीं गयी है। ईश्वर मेरी मदद करें।

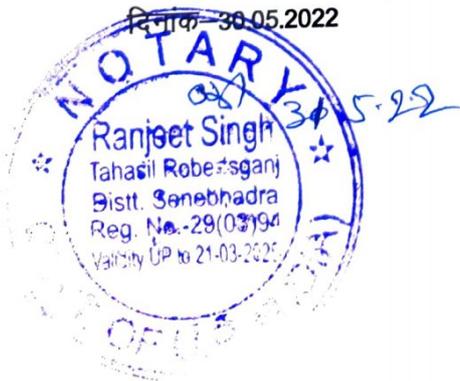
दिनांक-30.05.2022

ह0 शपथग्राही



(राज कुमार सिंह)

प्रोपराइटर


 मे0 आर0के0 कंस्ट्रक्शन  
चुनार, मीरजापुर


मेसर्स आर0के0 कंस्ट्रक्शन कंपनी, आराजी नं0 57, रकबा-1.0120 ग्राम-सोनपुर, पोस्ट-पटिहट्टा, तह0 चुनार, जनपद मीरजापुर द्वारा उ0प्र0 ऑनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (UPOCMMS)के माध्यम से प्राप्त सहमति जल एवं वायु आवेदन-पत्र के सन्दर्भ में स्थलीय निरीक्षण आख्या :-

उक्त उद्योग द्वारा उ0प्र0 ऑनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम (UPOCMMS) पोर्टल पर किये गये ऑनलाईन सहमति (जल एवं वायु) आवेदन-पत्र के सन्दर्भ में अधोहस्ताक्षरी द्वारा क्षेत्रीय अधिकारी महोदय के साथ निरीक्षण दिनांक-09.06.2022 को किया गया। निरीक्षण के समय उद्योग में उत्पादन कार्य बन्द पाया गया तथा श्री राना सिंह, उद्योग प्रतिनिधि के रूप में उपस्थित थे। उपस्थित प्रतिनिधि से हुई मौखिक वार्ता, ऑनलाईन आवेदन के साथ प्राप्त प्रपत्र एवं उपलब्ध अभिलेखों के आधार पर विस्तृत निरीक्षण आख्या निम्नवत् है :-

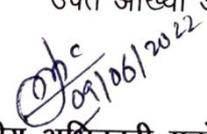
1. संदर्भित उद्योग द्वारा प्राप्त प्रपत्र के अनुसार उद्योग ग्राम-सोनपुर, पोस्ट-पटिहट्टा, तहसील-चुनार, जनपद-मीरजापुर के आराजी संख्या-57 पर स्थापित है। उद्योग के स्थल के डग के समीप का जिओ को-ऑर्डिनेट्स 25.053835 अक्षांश एवं 83.0021003 देशान्तर है। उद्योग द्वारा पर्यावरण मानकों के अनुपालन किये जाने तथा उद्योग स्थल के सम्बन्ध में नोटरी सत्यापित शपथ-पत्र दिनांक-31.05.2022 जो ऑनलाईन आवेदन के साथ प्राप्त हुआ है। उक्त नोटरी सत्यापित शपथ-पत्र पत्रावली में अवलोकनार्थ संलग्न है।
2. कार्यालय अभिलेखानुसार, उद्योग द्वारा कच्चे माल के रूप में लगभग 250 टन/घंटा स्टोन बोल्टर का प्रयोग कर विभिन्न साइज के स्टोन ग्रेट्स व भस्सी का उत्पादन किये जाने हेतु ऑनलाईन आवेदन किया गया है।
3. स्टोन क्रशिंग उद्योग की प्रक्रिया में जल का प्रयोग छिड़काव (डस्ट सप्रेसन) के लिए किया जाता है, जिससे औद्योगिक उत्प्रवाह जनित नहीं होता है। उद्योग में लगभग 1.0 कि0ली0/दिन जल का प्रयोग घरेलू प्रयोजनार्थ किया जाता है। घरेलू प्रयोजन से उत्पन्न व्यर्थ जल का निस्तारण सोकपिट/सेप्टिक टैंक के माध्यम से किया जाता है।
4. निरीक्षण के समय उद्योग में 625 के0वी0ए0(01 अदद) 325 के0वी0ए0(01 अदद) क्षमता का एक अदद कैनोपी युक्त डी0जी0 सेट स्थापित पाया गया है। उद्योग की स्टोन क्रशिंग प्रक्रिया से जनित उत्सर्जन के नियंत्रण हेतु उद्योग के संयंत्रों में मुख्य रूप से झरना टिन शेड से कवर्ड पाया गया तथा जॉ क्रशर एवं उत्पाद एकत्रण बिन्दु टिन शेड से कवर्ड किये जाने सम्बन्धी कार्य प्रगति पर पाया गया। निरीक्षण के समय उद्योग प्रतिनिधि को निर्देशित किया गया कि उद्योग के संयंत्रों को टिन शेड से पूर्णतया कवर्ड करने के उपरान्त ही संचालन का कार्य किया जाये।
5. निरीक्षण के समय उद्योग द्वारा प्रक्रिया उत्सर्जन के नियंत्रण हेतु जल छिड़काव की व्यवस्था के अन्तर्गत वॉटर स्प्रींकलर स्थापित पाये गये तथा स्प्रींकलर में जल आपूर्ति हेतु बोरवेल स्थापित पाया गया। उद्योग में विण्ड ब्रेकिंगवॉल स्थापित पाया गया। उद्योग परिसर में हरित पट्टिका के अन्तर्गत लगभग 55-60 पेड़ स्थापित पाये गये।
6. कार्यालय अभिलेखानुसार, उद्योग के स्थपनार्थ क्षेत्रीय कार्यालय, सोनभद्र के ऑनलाईन सन्दर्भ संख्या-9056/मे0 आर0के0 कंस्ट्रक्शन कं0/एन0ओ0सी0/2017 ,दिनांक-03.05.2017 द्वारा अनापत्ति प्रमाण-पत्र निर्गत किया गया है ऑनलाईन संदर्भ 27709/UPPCB/Sonbhadra (UPPCBRO)/CTO/air/MIRZAPUR/2018 Dated-21.06.2018 द्वारा सहमति आदेश वायु 31.12.2022 तक एवं ऑनलाईन संदर्भ 27712/UPPCB/Sonbhadra(UPPCBRO)/ CTO/water/ MIRZAPUR/2018 Dated-21.06.2018 द्वारा सहमति आदेश जल 31.12.2022 तक निर्गत किया गया है।
7. निरीक्षण के समय उद्योग में उत्पादन कार्य बन्द होने के कारण परिवेशीय वायु गुणता का अनुश्रवण नहीं किया जा सका।

8. उद्योग द्वारा किये गये ऑनलाइन आवेदन-पत्र में दी गयी सूचनानुसार उद्योग का कुल विनियोजन रू0 1.0 करोड़ से 10.0 करोड़ के मध्य है। उक्त परियोजित लागत के सापेक्ष उद्योग द्वारा समेकित सहमति शुल्क जल एवं सहमति शुल्क वायु के मद में रू0 100000.00 का ऑनलाइन भुगतान ट्रान्जेक्शन आई0डी0-64430020, दिनांक-06.06.2022 के माध्यम से किया गया है। सहमति शुल्क के सत्यापन हेतु अद्यतन ऑडिटेड बैलेन्सशीट/सी0ए0 सर्टिफिकेट प्राप्त किया जाना अपेक्षित है। बैलेन्सशीट/सी0ए0 सर्टिफिकेट के अनुसार यदि सहमति शुल्क देय हो तो उद्योग को जमा करना होगा।
9. उद्योग द्वारा 05 वर्ष अर्थात् वर्ष 2026 तक की अवधि हेतु सहमति जल एवं सहमति वायु प्राप्त किये जाने हेतु निवेश मित्र योजनान्तर्गत ऑनलाईन कन्सेन्ट मैनेजमेन्ट एण्ड मॉनीटरिंग सिस्टम पोर्टल पर ऑनलाइन आवेदन रू0 100 के स्टाम्प (संख्या-GA061300) के साथ नोटरी सत्यापित शपथ-पत्र के रूप में प्रत्यावेदन के साथ प्रेशित किया गया है, जिसकी प्रति पत्रावली में अवलोकनीय है।

अतः उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुए उक्त उद्योग मेसर्स आर0के0 कंस्ट्रक्शन कंपनी, सोनपुर, पटिहट्टा, तहसील-चुनार, जनपद-मीरजापुरको निम्नलिखित विशिष्ट शर्तों के अतिरिक्त अन्य सामान्य शर्तों के साथ स्टोन ग्रीट के उत्पादन के फलस्वरूप उत्पन्न गैसीय/प्रक्रिया के उत्सर्जन हेतु दिनांक-31.07.2027 तक की अवधि हेतुसहमति (वायु) तथा केवल घरेलू वहिश्राव के निस्तारण हेतु दिनांक-31.07.2027 तक की अवधि हेतुसहमति (जल) निर्गत किये जाने की संस्तुति की जाती है :-

- उद्योग का संचालन प्रारम्भ होने पर परिवेशीय वायु गुणता का अनुश्रवण एन0ए0बी0एल0 एक्रीडेटेड प्रयोगशाला अथवा पर्यावरण (संरक्षण) अधिनियम, 1986 के अधीन अनुमोदित प्रयोगशाला से कराकर एक माह के अन्दर आख्या राज्य बोर्ड को प्रेषित किया जाए।
- उद्योग द्वारा सहमति भुल्क के सत्यापन हेतु सी0ए0 सत्यापित विनियोजन प्रमाण पत्र राज्य बोर्ड को 01 माह के अन्दर प्रेशित किया जाये तथा उद्योग द्वारा विनियोजन प्रमाण पत्र के सापेक्ष देय शुल्क(यदि हो) का भुगतान राज्य बोर्ड को किया जाये।
- उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन में होने वाले विद्युत खपत की मात्रा एवं जल खपत की मात्रा को लॉग बुक में मेन्टेन किया जाये तथा प्रतिमाह लॉग बुक की छायाप्रति राज्य बोर्ड को प्रेषित किया जाये।
- उद्योग द्वारा जल की खपत मात्रा के मापन हेतु इलेक्ट्रोमैग्नेटिक फ्लो मीटर की स्थापना की जाये।
- उद्योग द्वारा कन्वेयर बेल्ट के अन्तिम छोरोंपर टेलीस्कोपिक सूट की स्थापना की जाये।
- उद्योग में स्थित वायु प्रदूषण नियंत्रण व्यवस्थाओं का संचालन एवं रख-रखाव इस प्रकार से किया जाये, जिससे कि परिवेशीय वायु गुणता सदैव बोर्ड द्वारा निर्धारित मानको के अनुरूप रहे तथा आस-पास के वातावरण व जन स्वास्थ्य पर प्रतिकूल प्रभाव न पड़े।
- उद्योग स्थल के एक तिहाई भू-भाग पर ऊँचे, घने एवं प्रदूषणरोधी किस्म के पौधों की हरित पट्टिका विकसित की जाये।
- उद्योग द्वारा मा0 एनजीटी/ओवर साईट कमेटी, केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य प्रदूषण नियंत्रण बोर्ड द्वारा स्टोन क्रशर के सम्बन्ध में जारी आदेशनिर्देशों का अक्षरशः अनुपालन किया जाये।
- उद्योग द्वारा स्टोन कसिंग से जनित प्रक्रिया उत्सर्जन के नियंत्रण हेतु 04 एंटी स्मोग गन स्थापित किया जाये।
- उद्योग द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 में निर्धारित पर्यावरण मानकों का अनुपालन किया जाये।
- उद्योग द्वारा प्रेषित नोटिरियल शपथ-पत्र दिनांक-31.05.2022 में अंकित बयानों काअक्षरशः अनुपालन किया जाये।

उक्त आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

  
क्षेत्रीय अधिकारी महोदय

Shubham Singh  
09/06/2022  
(शुभम सिंह)  
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